

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**O.A.No.1266/2019**

**Dated Friday, the 20<sup>th</sup> day of September, 2019**

**PRESENT**

**Hon'ble Mr.P.Madhavan, Judicial Member**

**&**

**Hon'ble Mr.T.Jacob, Administrative Member**

P.K.Chandrasekaran,

Guru Flats, F2, 1<sup>st</sup> Floor,

4, Tank Street II Lane,

Nanganallur,

Chennai 600 061

... Applicant

By Advocate M/s S.Sridharan

**Vs**

1. Union of India rep., by

The Principal Chief Commissioner of Incometax,

Tamilnadu & Puducherry,

121, M.G.Road, Aayakar Bhavan,

Chennai 600 034.

2.The Commissioner of Income Tax (Audit)-I,

Aayakar Bhavan, 121, Mahatma Gandhi Road,

Nungambakkam, Chennai 600 034

... Respondents

By Advocate Mr.M.T.Aruman

**(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"i. To direct the respondents to withdraw the order of major penalty of Compulsory Retirement from service imposed on the applicant in C.No.Conf.503(2)/08-09 dated 07.05.2012 by the 2<sup>nd</sup> respondent and further direct the respondents to award full pension and gratuity which was reduced to two third in the order of punishment in C.No.Conf.503(2)/08-09 dated 07.05.2012 by the 2<sup>nd</sup> respondent;

ii. grant such other relief as may be prayed for, the Tribunal may deem fit to grant and to;

iii. Award the cost of this Original application to the applicant."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 01.04.2019 as Annexure A-9 to the first respondent regarding his grievance which is still pending and no speaking order is passed till now. Further, the criminal case against the applicant has also ended in acquittal and he is entitled to get the relief. The applicant will be satisfied if the representation dated 01.04.2019 is considered and orders are passed.

3. Mr.M.T.Aruman takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

**"The first respondent is directed to consider the applicant's Annexure A-9 representation dated 01.04.2019 and pass a speaking order as per the relevant rules and circulars, within a period of three months from the date of receipt of a copy of this order."**

**(T.JACOB)  
MEMBER (A)**

**M.T.**

**(P.MADHAVAN)  
MEMBER (J)**

**20.09.2019**